The Agricultural Credit Stabiliza tion Fund has been created at the Ori ssa State Cooperative Bank level to meet the demands fc sion of S.T. loans into M.T. ioans by those farmermembers whose crop 19sses are due to natural calamities.

The State of Orissa is frequen affected by rainfall and other calamities. The majority of the affected farmers belongs to the category of small, and marginal farmers, the Scheduled Castes and the Scheduled Tribes.

The funds released by the Govern ment of India to the State under various cooperatives schemes, are found to  $b_3$  inadequate. Hence, the cooperative institutions which are the main credit disbursing agencies to the farming community in the State, have become very weak and are unable to meet in full the credit needs of the farmers. It will not be out of place of mention here that due to heavy raim, floods and cyclone this year. . . (Time bell rings)

One minute.

## THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Yes.

SHRI SARADA MOHANTY:...the crops raised by the farmers have been washed away. As they have exhausted the paddy seeds, they cannot sow once more as their financial condition is bad. The co-operative societies cannot help them at this juncture due to inadequacy of funds.

Hence, I urge upon the Union Government specially the Ministry of Agriculture, to release adequate funds to the Registrar. Cooperative Societies of the State of Orissa, and the NAB-ARD should revitalise the cooperative credit structure by providing adequate share capital out of L.T.O. frunds to poor farmers of the categories mentioned above.

Thank you.

## Harassment of Fishermen belonging to Eameawaram by Sri Lanka Navy

SHRI V. RAJAN CHELLAPF imil Nadu): Mr. Vice-Chairman, I want to raise an important issue regarding the problems of the fishermen belonging to Rameswaram, Tamil Nadu. The fishermen from Ram-aram are going into the sea for fishing, and they are being harassed by the Sri Lankan Navy. Repeated requests have been made by the hon. Chief Minister of Tamil Nadu, Dr. Puratchi, Thalaivi to find a permanent Solution to this recrurring problem. However, there seems to be no real effort on the part of the Government of India to solve the problem of harassment of the fishermen of Tamil "Nadu in the hands Of Sri Lankan Navy.

Recently, on  $th_e$ 4th of August, "THE HINDU" daily has reported that 20 fishermen from Rameswaram along with their half a dozen mechanised were take into custody Is by the Sri Lankan Navy the plea that thev had crossed our territorial waters for fishing. This matter has not been reported by the Sri Lankan Navy to the Government of India and the Government of Tamil Nadu.

The fishermen were fishering within the territorial waters. The representation from the fishing community is that their traditional fishing rights have been denied and that they have been regularly harassed by the Sri Lankan Navy. Their nets and boats have been seized. The fishermen community as a whole is agitated over this recent issue.

Despite increased surveillance by the Indian Navy and the Coast Guards, the Sri Lankan Navy is indulging in abduction of Indian fishermen on the plea that they have crossed the territorial waters. This is utterly false. On the other hand, the Sri Lankan Navy violates the Indian territorial waters and abducts Indian fishermen from our waters to take away the mechanised boats and fishing nets from the Indian fisher-

£Shri V. Rajan CheliappaJ men. This has been happening over a number of years, and despite intervention at high levels, the incidents nave not stopped. The Indian Government should again take up with Colombo the high-handedness pf the Sri Lankan Navy and take steps to immediately bring these incidents to na end. Otherwise, the issue has the potential, of turning into a diplomatic problem between the two countries. I urge 'ipon the Prime Miinster to immediately instruct the Indlian High Commission in Colombo to take up the issue with the Sri Lankan Government.

Thank you.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); Mr. Go-palsamy, one minute

SHRI V. GOPALSAMY (Tamil Nadu): Mr. Vice-Chairman, I sought a specific permission from the Chair.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): That is why i called you. Association time is on© minute.

SHRI V. GOPALSAMY; Mr. Vice-Chairman, on this I wish to state that the fishermen of Tamil Nadu are been subjected to intolerable, murderous assaults and attacks and humiliation toy the Sri Lankan Navy. Umpteen times this has happened. More than 160 time the Sri Lankan Navy has entered into our territorial waters and attacked our fishermen, destroyed their boats and killed many of our fishermen and mortally wounded more than 100 fishermen of Tamil Nadu. In the month of March this year, on 16th, one fishing boat from Vedaran-yam by name K. K. Tamil, DJC-302, was taken by the Sri Lankan Navy. Fishermen were shot dead and thrown into the sea and the destroyed portions of the boat reached the shore. This was complained. Telegrams were sent both to the Central Government and to the State Government. Four or five months have passed. There has been no statement or response from the Government. On 2nd August, when I went to Vedaranyam,

bereaved members of those iamihei met me ana gave me a representauon, Seven persons,  $wn_0$  area, in the attaci were: Aiasaiocannu, tsaiaya, .faiaruya nay, Ananmavei, Suoramanian...

THE VICE-CHAIRMAN (SHE H. HANUMANTHAPPA); Don't giv tnese details here..

SHRI Vi GOPALSAMY: Kuttiya ndi and Ramachandran.

These were the seven persons wh had been killed by tne Sri Lanka Kavy in our own territorial waters Last year, on 25th November, durin the Ouestion Hour, when I brougi specific clarifications from the hor. Minister, Shri Faleiro, on what actio the Government of India was gointo take to stop these murderous as saults and attacks by the Sri Lanka Navy against our fishermen in ox; own territory, he replied on the floe of the House that he would send note. to the Sri Lankan Governmen to take a humanitarian o this problem. At that time I apporach had ir terrupted him to say if he was makir a request to them not to o#me into ou territorial waters. For centurii these fishermen have been enjoyin these rights. Apart from that th( are losing their right to the livelihood. Their lives have earn bee put in danger. I would like to kno what action the Government has ti ken. What for are the Indian Na\ and naval vessels standing then These assaults took place right in ti presence of the Indian Navy. Th< stood there as mute spectators. Ther fore, with all the sincerity I make charge that the Indian Navy withmotive is abetting and encouraging t Sri Lankan Navy to scare the fishe men of Tamil Nadu. This is n charge.

THE VICE-CHAIRMAN (SH H. HANUMANTHAPPA): Mr. G palsamy,...

SHRI V. GOPALSAMY: They a doing this to stike terror and panic the minds of the Tamil Nadu fishe men, who are living on the sea-sho SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): This is very un-fortune.

SHRI V. GOPALSAMY: With an ulterior motive the Indian Navy is encouraging the Sri Lankan Navy. Then what for is the Indian Navy stationed there? (Interruptions) This is happening for the last seven months. Not once or twice...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Go-palsamy, thi<sub>s</sub> is not the way to associate.

SHRI V. GOPALSAMY: There is no protection to the citizens of India. They are being killed by the Sri Lankan Navy in our own territorial waters. What is the use of the Indian Navy being stationed there? It is staying there like a lame duck.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You cannot go on like this. Please sit down.

SHRI V. GOPALSAMY: It is a serious charge. I make a charge against the Central Government.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You do not go on repeating the charge. You please sit down.

SHRIMATI JAYANTHI NATARAJAN:  $H_e$  cannot attack the Chair and say something...

SHRI V. GOPALSAMY: I am not attacking the Chair. Through the Chair, I am... (Interruptions) These seven persons were shot dead and there has been no statement from the Government. There has not been a single statement from the Government. When you show serious concern about our people getting killed in the border areas... (Interruptions)

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): You don't even listen to the bell. What is this? Please sit down.

SHRI V. GOPALSAMY; I have not completed.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please sit down. You were given time and you have taken six minutes.

SHRI V. GOPALSAMY: The Government of India should come with a statement about what happened to these fishermen all these seven months. How many attacks have taken place? How many fishermen have been killed and what acton has been Government of India taken to protect the life of the fishermen of Tamil Nadu? The Government should come with a statement. This is my demand, Sir.

JAYANTHI SHRIMATI JAN- Cutting across party lines, all those of us who come from the State, and nodoubt all the Members of the House, whould have shared with Mr. Rai an Chellappa's concern. Mr. Vice-Chairman, Sir, actually all of us cutting across party lines, all of us who come from the State and no doubt all the Members of the House would have shared with Mr. Raj an Chellappa's concern. I have got that to say in one minute. #Be-fore starting that, I place on record my strong objection to Mr. Gopalsamy's politicising the issue. Unfortunately, it has become a habit... (Interruptions) ...

SHRI V. GOPALSAMY: I am not politicising the issute.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Gop-alsamy, I am sorry. This is not the way. Don't force me to stop the recording of the proceedings. Please sit down. You have been heard by the House. Why are you getting up again? You had your say.

SHRIMATI JAYANTHI NATARAJAN: Unfortunately it has become a habit of Mr. Gopalsamy...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); Don't nam<sub>e</sub> him.

SHRIMATI JAYANTHI NATARAJAN; Okay. It has become a habit for the hon. Member all the time to cast aspersions against the Armed Forces of India. It is a shameful allegation that he made against our own Navy. I place my strong objection to this.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA); You , are not expected to answer. Please sit down.

SHRI V. GOPALSAMY: Army is not your personal ... (Interruptions)

SHRI V. GOPALSAMY: How did you permit her?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I permitted you also.

SHRI V. GOPALSAMY; I humbly ask you: How did you permit her to cast asperions against me?

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Don't argue with me. ft

SHRI V. GOPALSAMY: I did not say anything against Mrs. Jayanthil Natarajan.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): She is also not saying anything against you. Please sit down.

SHRI V. GOPALSAMY: She is casting aspersions against me... (Interruptions) .. .Army is not your personal. .. (Interruptions).. .1 will criticise them.

SHRIMATI JAYANTHI NATARAJAN: Sir, I want to associate myself with what Mr. Raj an Chellappa has raised and not with what Mr. Gopalsamy has said.

The problem of the Indian fishermen, Tamil fishermen... (*Interruptions*) ..Kindly let me speak. It is a

very important issue. Sir, time and again Members from both sides of the House have raised this very important question. Our fishermen of the Southern Coast on the peninsula, particularly from Rameshwaram, are constantly being taken away by the Sri Lankan Navy. They are being harassed. Their things are being taken away. Their eaten is being taken away. Their boats are being taken away. Their boats are being taken raised this issue before this House and brought it before the Government of India but no action has ever been taken against them. Though they keep on saying that they will send a note to the Sri Lankan Government, they don't seem to be taking this seriously at all.

Secondly, the only things that We demanded right from that time and till now is the review of the agreement between India and Sri Lanka on the Kachchathivu Island. The whole point turned around Kachchathivu. Our fishermen had a traditional right to halt at the Kachchathivu Island. By virtue of an agreement that right was given away to Sri Lanka. Government has time and again promised to review that agreement so that our fishermen can go over there and use Kachchathivu Island for fishing.

Apart from that, whatever allega-toins Mr. Gopalsamy has made against the Navy are shameful and should be struck off from the record. They are totally unsubstantiated.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Syed Sibtey Razi... (Interruptions) .. .No, Mr. Narayanasamy. We are unanimous on that point. Please sit down. Government should take note of it and act. We are all unanimous on that. I have given the floor to Mr. Syed Sibtey Razi.

SHRI V. NARAYANASAMY: I seek your permission.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Mr. Nara-yanasamy, I said no.

SHRI V. NARAYANASAMY: I your permission.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I have given the floor to Mr. Syed Sibtey Razi.

SHRI V. NARAYANASAMY; By  $thi_s$  time, I would have completed my submission.

THE VICE-CHAIRMAN (SHRI K. HANUMANTHAPPA): Please don't argue.

SHRI V. NARAYANASAMY: In one sentence, I will complete.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I am not permitting you.

SHRI V. NARAYANASAMY: I seek your permission.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Please cooperate with the Chair.

SHRI V. NARAYANASAMY: This is a matter with which we are all concerned.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): I added from the Chair that this is a matter which the Government should take note of.

SHRI V. NARAYANASAMY: I am requesting you to permit me only fo<sub>r</sub> half-aminute.

SHRI SUKOMAL SEN (West Bengal) : Sir, let us move to the other subject... (Interruptions)...

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): If the hon. Members do not cooperate with the

Chair what can I do? I also become a party to wasting the time of the House. .. (Interruptions) .. .It is a moot question. Mr. Sen, when Members rise from this side, sometimes you feel that it is a waste of time. When some Members rise from that side also... (Interruptions).. .This is a question which every Member should think of. What can the Chair do when Members do not cooperate? It is a waste of time. The Chair also becomes a party to wasting the time of the House... (Interruptions) ...Mr. Narayanasamy, please... (Interruptions) ... .It is agreed... (Interruptions) ... .It

SHRI V. NARAYANASAMY: Our Indian fishermen are not only taken away by the Sri Lankan Navy but by the LTTE men also. Therefore, I would like to know from the Government whether they are going to keep a vigilance on the coastal area to prevent the LTTE people from coming and taking away our fishermen.

## SHRI S. VIDUTHALAI VIRUMBI:\*

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Nothing will go on record. It is very unfortunate. Hon. Members are not cooperating with the Chair in conducting the House.

SHRI SUNDER SINGH BHANDARI (Rajasthan): Due time should  $b_e$  given to the respective parties without giving more weightage to the ruling party. If that  $i_s$  adopted, perhaps all Members would like to cooperate.

\*Not recorded.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): Bhandari-ji, the AIADMK Members referred to the matter. Some DMK Members wanted to speak. Some Congress Members also wanted to speak. I stopped the second row of the Congress Seeing hands from the DMK. It is an issue where the Chair also added its weight. That is why I said if hon. Members do not cooperate in running the House... (Interruptions).

SHRI V. GOPALSAMY: We are here to cooperate with the Chair. We have been fair.

THE VICE-CHAIRMAN (SHRI H. HANUMANTHAPPA): ...It . is very difficult to run the House.

Need to check irregularities in Tihar Jail

श्री सैयद सिब्ते रजी (उत्तर प्रदेश): शित्रया वाइस चैयरमैन सर । तिहाड़ जेल में 23 जुन को वहां के दो जो इनहैबिटेंट थे या जो वहां अपनी जेल काट रहे थे, वह मरे । इसी के सःय सःथ 61 लोगों पर गेस्त्रो-एनक यटिस ग्रीर कीलरा का श्रटेक हुमा । इन हादसात से एक बार फिर हमारा जो मोडल जेल था, जिसको हमने देश के सामने एक माडल बनाकर पेश करने का प्रयास किया था, उसके बारे में फिर चिन्तायें ग्रीर सवालात उठ खड़े हुए, चाहे वह सुरक्षा का सवाल हो, चाहे वहां के रहने वालों के स्वास्थ्य का सवाल हो या फिर वहां पर किसी प्रकार से ठीक स्मैक ग्रौर नशीले पदार्थ ग्रंदर जाने का सवाल हो, चाहे कुछ साल पहले, दो साल पहले वहां जो ग्रापस में लड़ाई हुई ग्रौर उसमें बहुत सी मौतें हुई उनका सवाल हो ।

वाइस चैयरमैन सर, पिछले तीन साल के अंदर आंकड़े उठाकर देखें जाएं तो करीब 12 दर्जन लोग जो हैं, वहां के प्रिजनर्स ी हैं, वह वहां जेल के अंदर किसी न किसी कारणवण, चाहे लड़ाई झगड़े की वजह से या किसी और ज्यादती की वजह से, मारे जा चुके हैं। निश्चित रूप से जब हम जेल में किसी को बंद करते हैं तो उसकी आजादी और

स्वत व्रता को हम रोकते हैं, लेकिन उस जिन्दगी के अधिकार को छीनने का जो उसकी एक बेसिक बुनियादी जरुरिय है जीने की, उसको छीनने या खतम क का हमको किसी प्रकार का अधिकार न मिलता है। इस तरफ में केंद्रीय सरक की तवज्जुह दिलाना चाहूंगा कि वह जेल के सुधार के साथ साथ जो हम प्रदेश की जेल है उनकी तरफ भी निग डाले। बहुत सारे ऐसे हमारे प्रदेश जहां जेलों की हालत अच्छी नहीं है जिस प्रकार से तिहाड़ें जेल के अंद मान्यवर, आप जानते हैं, ... (समय घंटी)...

ع برکارے کہاڑی کے افروائے والے اور وائے والے اور وائے والے اور والے اور والے اور والے اور والے اور والے اور وال

t £] Transliteration in Arabic Scr.